

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 6213/2020
(Arising out of impugned final judgment and order dated 17-12-2019
in CRLA No. 1878/1991 passed by the High Court Of Judicature At
Allahabad)

INDRA MANI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 2060/2021 - APPLICATION U/S 7-A [9(2) old] OF JUVENILE
JUSTICE (CARE AND PROTECTION OF CHILDREN) ACT, 2015, IA No.
44259/2020 - EXEMPTION FROM FILING O.T., IA No. 9647/2021 -
PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES & IA No.
44265/2020 - PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

SLP(CrI) No. 10513/2022 (II)

(IA No. 124825/2022 - PERMISSION TO FILE LENGTHY LIST OF DATES)

SLP(CrI) No. 569/2023 (II)

(IA No. 205480/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 205477/2022 - EXEMPTION FROM FILING O.T., IA No.
89285/2024 - INTERIM BAIL & IA No. 205478/2022 - PERMISSION TO FILE
LENGTHY LIST OF DATES)

Date : 12-08-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Gaurav Bhatia, Sr. Adv.
Mr. Himanshu Shekhar Tripathi, AOR
Mr. Utkarsh Jaiswal, Adv.
Mr. Ambuj Dixit, Adv.
Mr. Vikas Tiwari, Adv.

Gaurav, AOR

For Respondent(s) Ms. Tulika Mukherjee, AOR
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Put up on 22.10.2024.

(NIRMALA NEGI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)